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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhawan, New Delhi -110 011

Notification No. 43 /2015-2020
New Delhi, Dated 22\textsuperscript{nd} November, 2021

Subject: Amendment in policy conditions governing import and export in rough diamonds falling under Chapter-71 of Schedule (I) of ITC(HS) 2017 and Schedule(II) of ITC(HS) 2018– reg.

In exercise of powers conferred by Section 3 read with Section 5 of the FT(D&R) Act, 1992 and paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-20, as amended from time to time, the Central Government hereby revises the policy conditions governing import and export of rough diamonds falling under Chapter-71 of Schedule (I) of ITC(HS) 2017 and Schedule(II) of ITC(HS) 2018 as under -

2. Policy condition No 05 is inserted under chapter-71 of Schedule-I (Import Policy) of ITC (HS) 2017, as under:

Import of rough diamonds shall not be permitted unless the concerned importer is registered with Gems & Jewellery EPC, which is the designated importing and exporting authority of India for Kimberley Process Certification Scheme (KPCS).

3. Further, a Policy Condition No.01 is inserted in the Chapter-71 of Schedule-II (Export Policy) of ITC(HS) 2018, as under:

Export of rough diamonds shall not be permitted unless the concerned exporter is registered with Gems & Jewellery EPC, which is the designated importing and exporting authority of India for Kimberley Process Certification Scheme (KPCS).

Effect of this Notification: Import or export of rough diamonds shall not be permitted unless the concerned importer and exporter is registered with G&JEPC.

\[\text{Signature}\]

(Amit Yadav)
Director General of Foreign Trade & Ex-officio Additional Secretary to the Government of India

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